

CENTRAL ADMINISTRATIVE TRIBUNAL:ERNAKULAM BENCH

Date of decision: 16-2-1990

Present

Hon'ble Shri NV Krishnan, Administrative Member  
and

Hon'ble Shri AV Haridasan, Judicial Member

DAK 124/90

AB Jeevandas : Applicant

Vs

1. The Collector of Customs  
Customs House, Cochin-9
2. Union of India rep. by the  
Secretary to Government,  
Central Board of Revenue  
(Customs & Central Excise)  
Department of Revenue,  
Ministry of Finance, New Delhi : Respondents

Mr MK Damodaran : Counsel of Applicant  
Mr PVM Nambiar, SCGSC : Counsel of Respondent

ORDER

Shri NV Krishnan, Administrative Member.

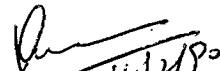
We notice that the order impugned, Annexure XIII relates to the suspension of the applicant. The applicant has not exhausted the statutory remedy of appeal available to him and therefore, this application, so far as it impugns the suspension order Annexure XIII is disposed of with the observations that the applicant may first resort to the statutory remedy available to him.

2 We also notice that the applicant has sought several reliefs not directly connected with Annexure XIII suspension order.

3 In these circumstances the application is dismissed in limine. We make it clear that the disposal of the application in this manner will be without prejudice to the applicant, to take such steps in regard to the reliefs except those related to Annexure XIII, as may be advised



(AV Haridasan)  
Judicial Member



(NV Krishnan)  
Administrative Member